

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1002
TO BE ANSWERED ON 18TH SEPTEMBER, 2020**

EXORBITANT CHARGES BY PRIVATE HOSPITALS

1002. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has taken note of the fact that private hospitals and nursing homes fleece patients by exorbitant charges and inflated bills; and
- (b) if so, the details thereof and necessary steps taken by the Government for the monitoring of the commercial activities of the Private hospitals particularly in small cities and rural areas of the country?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a) The Government is aware of the cases of overcharging by the private health care establishments.

As per constitutional provisions, 'Health' is a State subject. It is the responsibility of the respective State/Union Territory (UT) Government to take cognizance of such instances and take action to prevent and control such practices. Complaints, as and when received, are forwarded to the concerned State/UT Government which regulates the hospitals/clinical establishments as per the applicable provisions of Act and Rules. Details of such complaints are not maintained centrally.

- (b) The Government of India has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of clinical establishments (both Government and Private) in the country. In the States/UTs where the said Act is in force, the clinical establishments are required to meet norms such as minimum standards of facilities and services, minimum requirement of personnel, maintenance of records and reports and display of rates at a conspicuous place, etc. The clinical establishments are also required to follow Standard Treatment Guidelines issued by the Central/State Governments and charge rates for each type of procedure and service within the range of rates determined from time to time. The National Council for Clinical Establishments has developed a standard list of medical procedures and a standard template for

costing of medical procedures and shared the same with the States and UTs for appropriate action by them.

The Ministry of Health & Family Welfare has also issued Standard Treatment Guidelines in Allopathy system for 227 common medical conditions and in Allopathy for 18 medical conditions.

The Act provides for registering authority in each distinct, which is empowered under the Act for implementation and monitoring of the Act and Rules.

The Act as on date is applicable in 11 States namely Bihar, Jharkhand, Uttarakhand, Himachal Pradesh, Arunachal Pradesh, Sikkim, Rajasthan, Mizoram, Uttar Pradesh, Assam and Haryana and in UTs namely Puducherry, Dadra & Nagar Haveli & Daman & Diu, Andaman & Nicobar, Chandigarh, Lakshadweep. Other States/UTs have also been requested to adopt the Act.

The implementation and enforcement of the said Act and Rules is within the purview of the State/UT Governments.